

9

ASSAM ACT IX OF 1948.

THE ASSAM LOCAL RATES (AMENDMENT) ACT, 1948.

(Received the assent of the Governor on the 24th April 1948.)

(Passed by the Assembly)

[Published in the *Assam Gazette* of the 5th May 1948.]

An

Act further to amend the Assam Local Rates Regulation, 1879.

Regulation 3 of 1879. WHEREAS it is expedient further to amend the Assam Local Rates Regulation, 1879 hereinafter called the said Regulation, in the manner hereinafter appearing ;

It is hereby enacted as follows:—

Short title. 1. (1) This Act may be called the Assam Local Rates (Amendment) Act, 1948.

Commencement. (2) It shall come into force on such date as the Provincial Government may, by notification in the Official Gazette, appoint.

Extent. (3) It shall have the like extent as the said Regulation.

Amendment of Section 3A of Regulation 3 of 1879, as added by Act VI of 1926. 2. The "full stop" at the end of Section 3A shall be deleted and the following shall be added—"in the case of revenue-paying land, and rupee one per acre in the case of revenue-free land".

[*Price 1 anna or 1d.*]

A. G. P. (Leg.) No.12/48—1,025—12-6-1948.